

Government of India
Central Board of Direct Taxes

New Delhi, the 3rd Aug., 1976

Notification
(Income - tax)

No. 1421(F.N. 261/11/76-ITJ) :- In exercise of the powers conferred by Sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule -II appended to its Notification No. 1341 dated 31-5-76 in F.No. 261/11/76-ITJ as amended from time to time.

IN THE SCHEDULE -II

- (1) Against serial 45 for Asansol Range, Asansol in Columns 2 and 3, the following shall be substituted :-

Column 2.

'A' Range, Asansol.

Column 3

1. Asansol (A to D-Wards)
2. Bankura
3. Purulia
4. Midnapore.

- (2) Against serial 46 for Burdwan Range, Burdwan in Column 2 and 3, the following shall be substituted :-

Column 2.

'B' Range, Asansol.

Column 3.

1. Asansol (Other than A to D-Wards)
2. Burdwan.
3. Birbhum.
4. Hooghly.

This order shall take effect from 3-8-76

(P. MISRA)
S. Ramaswami

Under Secretary,
Central Board of Direct Taxes,
New Delhi.